

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA No.2488/Del/2019
Assessment Year : 2015-16**

Supreme Build Cap P.Ltd., 8-A, Commissioner Lane, Civil Lines, New Delhi-110054. PAN-AABCS3168B	Vs	DCIT, Central Circle-05, New Delhi.
APPELLANT		RESPONDENT
Appellant by		Sh.Rohit Tiwari, Adv. & Sh. Mahan Kalra, Adv.
Respondent by		Sh. Gaurav Dudeja, Sr.DR
Date of Hearing		30.12.2020
Date of Pronouncement		30.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 27.12.2017.

2. The learned counsel for the assessee, vide its letter dated 25.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both parties on 30th December, 2020.

Sd/-

(K.N.CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI